

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH AT KOLKATA**

**I.A. NO.            OF 2024**

**IN**

**OA. NO. 145 OF 2023**

**IN THE MATTER OF:**

Tribunal on its Own Motion

...Applicant

-Versus-

State of Jharkhand & Ors

...Respondents

**AND IN THE MATTER OF:**

Indranagar, Kalyan Nagar Basti Bachao Sangharh Samiti,

Through Santosh Gupta, Chairman,

H. No. 713, Hume Pipe, Indranagar,

Near Karihar Lane PO Agrico, Jamshedpur,

East Singhbhum, Jharkhand- 831009

+91- 9931714500

.... Applicant /Intervenor

**INDEX**

<b>S. No.</b>	<b>Particulars</b>	<b>Page No.</b>
1.	<b>I.A No.            of 2024</b> filed by the Indranagar, Kalyan Nagar Basti Bachao Sangharh Samiti, Jamshedpur for Impleadment in OA No. 145 of 2013 (EZ) alongwith Affidavit.	3-8
2.	<b>ANNEXURE A/1</b> – True Copy of Order dated 23.08.2024 in IA No. 56/2024 passed by this Hon'ble Tribunal in OA No. 145/2023	9-11
3.	<b>ANNEXURE A/2 (COLLY)</b> - True copy of those Notices whose names can be seen in the Annexure II at page 28 in Item No 5 (Ranjeet Singh) and Item No 19 (Ajeet Singh)	12-13

4.	<b>ANNEXURE A/3 (COLLY)</b> – True copy of the other notices received whose name could not be ascertained due to illegible copies.	14-26
5.	<b>ANNEXURE A/4</b> – True copy of the Relevant extract of the Joint Committee Report dated 14.03.2024 filed in OA No. 145/2023	27-44
6.	Vakalatnama	45-46

Date: 02.09.2024

Place: Kolkata

DRAWN & FILED BY:



Eisha Krishn, Mansi Bachani & Abhishek Darmora

Advocates for the Applicant/Intervenor

29, Presidential Estate, Nizamuddin East

New Delhi – 110013

Email: eldflegal@gmail.com +91- 8851323704



under the assumption that the press reports as well as the Notices being issued by the State alleging encroachment, were being done as a result of the proceedings in the instant matter by this Hon'ble Tribunal. This Hon'ble Tribunal vide Order dated 23.08.2024 had observed that Notices being impugned by the Applicant are not related to the instant proceedings and there was no mention of the Applicants herein in the Report dated 14.03.2024 filed by the Joint Committee constituted by this Hon'ble Tribunal. True copy of the Order dated 23.08.2024 is being marked and annexed herewith as **ANNEXURE A/1**.

3. That the Applicants are now filing this instant Application before this Hon'ble Tribunal for seeking impleadment as a careful reading of the ANNEXURE II of the Joint Committee Report dated 14.03.2024, which is mostly illegible, reveals that the Khata numbers and plot numbers as annexed also belong to that of the Applicants/Intervenors and therefore it is the apprehension of the Applicants/Intervenors that these Notices are a result of the proceedings before this Hon'ble Tribunal.
4. That such notices are being issued purportedly due to this Hon'ble Tribunal's suo motu Original Application No. 145/2023 which raises the issue of rampant and indiscriminate construction of high-rise buildings on the river bed of Subarnarekha river in violation of the environmental guidelines and that the construction activities by private individuals have started in foothills of Dalma Range which is a protected area. This Hon'ble Tribunal was pleased to constitute a Joint Committee with the District Magistrate of East Singhbhum was the Nodal agency for ascertaining the factual situation in respect of violation of environmental norms and submit a report.
5. That accordingly, a Report was submitted before this Hon'ble Tribunal on 14.03.2024 which laid down the distance criteria for ascertaining as to what

constructions would classify as encroachments. It is pertinent to note that the Joint Committee relies on the Jharkhand Building Bye-Laws of 2016 since admittedly, the flood plain zoning of the Subarnarekha River has not been designated. The Report (in para 2.3.1 on pg 13 of the Report dated 14.03.2024) has reproduced Section 23.2 and 23.3 (mentioned incorrectly as 23.1 and 23.2) of the said Jharkhand Building Bye-Laws of 2016, which at the outset lays down the distance criteria of 10-15 m from the outer boundary of the river as no construction zone, for rivers other than the Ganges. It is the submission of the Applicants/Intervenors herein that the houses of the said Applicants/Intervenors are much beyond the restrictions of even 10-15 m. This may be evidenced by the house of the Chairman of the Applicants/Intervenors whose house is actually situated at a distance of 160m from the outer boundary of the River. Similarly, there are a lot of houses belonging to the Applicants/Intervenors which are way beyond the stipulated limit of 10-15 m who are now facing demolition related notices.

6. It is submitted that the Applicants houses and the Khasra numbers are listed on page 28 of Joint Committee Report in Annexure II which is largely illegible. Infact, there could be more members of the Applicant Organization whose names may be there as they have received notices post the ongoing case which was taken up Suo Motu. True copy of those Notices whose names can be seen in the Annexure II at page 28 in Item No 5 (Ranjeet Singh) and Item No 19 (Ajeet Singh) is appended as **ANNEXURE A/2 (colly)**.

Further a copy of the other notices received whose name could not be ascertained due to illegible copies is also appended as **ANNEXURE A/3 (colly)**. True copy of the relevant extract of the Joint Committee Report dated 14.03.2024 filed in OA No. 145/2023 is also appended as **ANNEXURE A/4**

7. That it is the submission of the Applicant/Intervenor that such Notices do not even satisfy the criteria as laid down in the Report of the Committee dated 14.03.2024 submitted before this Hon'ble Tribunal and are arbitrary and owing to the failure of the State Machinery in designating the flood plain. The Applicants/Intervenors submit that this failure by the State is proving detrimental to the lives and livelihoods of the Applicants/Intervenors who will be rendered homeless for no fault of their own.
8. It is also pertinent to mention here that the committee failed to factor the aspect that many of the houses have been built before the enactment of Jharkhand Building Bye-laws, 2016 and therefore, any application of such a regulation retrospectively would amount to violation of the established principles of law with regard to retrospective applicability.
9. That the Applicants/Intervenors are therefore seeking permission of this Hon'ble Tribunal to be impleaded as a necessary party in the present case so as to be able to make their submissions and place on record evidence to corroborate the fact that the Applicants/Intervenors are not encroachers but valid residents and protect their houses which is the basis for their lives and livelihoods. The Applicants/Intervenors are faced with the possibility of demolition owing to an arbitrary and ad hoc exercise that has been carried out by the State Government, and thus seek refuge of this Hon'ble Tribunal.
10. That the Applicants/Intervenors submit that no harm would be caused to any party if the Application for Impleadment is allowed by this Hon'ble Tribunal.
11. That the Application is being made bonafidely and in the interest of justice.

**PRAYER**

That in the light of the facts and circumstances as mentioned above, this Hon'ble Tribunal may be pleased to:

1. Allow the present IA No. \_\_\_\_\_ of 2024 for impleadment of the Applicants/Intervenors.
2. Direct the Joint Committee to provide a legible copy to the residents/Applicants who are like to be impacted by the said Report.
3. Direct the Respondent Authorities, especially Respondent No.2, District Magistrate, East Singhbhum to carry out a resurvey and not carry out any demolition activities till the adjudication of the present dispute.
4. Pass any other Order/(s) that this Hon'ble Tribunal may deem fit and proper.

Date: 02.09.2024

Place: Kolkata

DRAWN & FILED BY:



Eisha Krishn, Mansi Bachani & Abhishek Darmora

Advocates for the Applicant/Intervenor

29, Presidential Estate, Nizamuddin East

New Delhi – 110013

Email: eldflegal@gmail.com +91- 8851323704



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA

I.A. NO. OF 2024

IN

O.A. NO. 145 OF 2023

IN THE MATTER OF:

Tribunal on its Own Motion

...Applicant

Versus

State of Jharkhand & Ors.

...Respondent (s)

AFFIDAVIT

I, Santosh Gupta, S/o Shri Laxman Prasad Gupta, aged about 47 years, resident of House No. 713, Hume Pipe, Indranagar, Near Karihar Lane, PO-Agrico, Jamshedpur, East Singhbhum, Jharkhand- 831009, do hereby solemnly affirms and declares as under:

1. That I am fully conversant of the facts and circumstances of the matter and am competent to swear this affidavit.
2. The contents of the accompanying Interlocutory Application are true and correct to the best of my knowledge and have been drafted by the counsel on my instructions and nothing material has been concealed therefrom.
3. That the Annexures in the accompanying Interlocutory Application are true and correct to the best of my knowledge.

*Santosh Gupta*  
DEPONENT

VERIFICATION:

Verified at.....on this.....day of....., 2024 that the contents of the above affidavit are true and correct to my knowledge and belief and nothing material has been concealed there from.

*Santosh Gupta*  
DEPONENT

*Kishore Kumar Agarwal*  
KISHORE KUMAR AGARWAL  
NOTARY PUBLIC  
East Singhbhum

KNOWN TO ME AND  
SIGNED IN MY PRESENCE

*[Signature]*  
ADVOCATE

SI No. *219/24*  
Date *21/9/24*  
Regd No. 65/2002

*Kishore Kumar Agarwal*  
NOTARY  
K. A. AGARWAL  
East Singhbhum  
Jamshedpur  
Regd No 65/2002  
GOVERNMENT OF JHARKHAND

Item No.07

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.145/2023/EZ  
(Earlier OA No.567/2023/PB)

Tribunal on its Own Motion

Applicant(s)

Versus

State of Jharkhand &amp; Ors.

Respondent(s)

Date of hearing: 23.08.2024

**CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER  
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER**

For Applicant(s) : *Suo Motu*

For Respondent(s) : Ms. Aishwarya Rajyashree, Adv. for State,  
Mr. Dipanjan Ghosh, Adv. for R-5 (in Virtual Mode),  
Mr. Surendra Kumar, Adv. for R-6 (in Virtual Mode),  
Mr. Apurba Ghosh, Adv. for R-7 (in Virtual Mode),  
Mr. Sanjay Upadhyay, Sr. Adv. a/w  
Ms. Eisha Krishn, Adv. and  
Ms. Mansi Bachani, Adv. for Applicant in I.A. No.56/2024  
(in Virtual Mode)

**ORDER**

**I.A. No.56/2024**

1. This Interlocutory Application has been filed by the Applicant with the prayer that the Respondent No.2, District Magistrate, East Singhbhum be directed to carry out a re-survey and not to carry out any demolition activities till the adjudication of the present dispute.
2. In the application it is stated that the Applicants, Indranagar, Kalyan Nagar Basti Bachao Sangharh Samiti, Jamshedpur, are aggrieved by the press reports of demolition of their houses as well as certain notices issued by the Office of the Circle Officer, Jamshedpur allegedly for encroachments in the Notified Area,

Jamshedpur which is public land as defined in the Jharkhand Public Land Encroachment Act, 1956 (Bihar Act XV of 1956).

3. It is also stated that the notices were also issued purportedly due to the proceedings in the present Original Application No. 145/2023/EZ which raises the issue of rampant and indiscriminate construction of high-rise buildings on the river bed of Subarnarekha river in violation of the environmental guidelines and that the construction activities by the private individuals have started in the foothills of Dalma Range which is a protected area. It is stated that the Inspection Report which has been submitted before the Tribunal laid down distance criteria for ascertaining as to what constructions would classify as encroachments. The Applicants have sought to explain the distance criteria.
4. However, we find that the first Annexure A/1 at page 7 which has been filed with the Application is a Report published in the Times of India which mentions 'around 150 unauthorised houses in the Steel City faced demolition'.
5. The second Annexure at page 8 of the Application, is a Notice issued to one Shri Santosh Gupta under Section 3 of the Jharkhand Public Land Encroachment Act 1956 to show cause as to why the encroachments should not be removed.
6. Mr. Sanjay Upadhyay, learned Senior Counsel assisted by Ms. Eisha Krishn and Ms. Mansi Bachani, learned Counsel submits that these notices have been issued in view of the Inspection Report filed in the present Original Application proceedings and therefore a re-survey should be ordered. The show cause notice however, does not even remotely refer to the Original Application

proceedings in the present Original Application. The learned Senior Counsel was also not able to show from the Joint Committee Inspection Report that encroachments alleged in the show cause notice or mentioned by him are included in the Inspection Report

7. We are of the view that this **I.A. No. 56/2024** is not maintainable and the same is accordingly rejected.
8. There shall be no order as to costs.

**In O.A. 145/2023/EZ**

1. Ms. Aishwarya Rajyashree, learned Counsel appearing for the State Respondents, Government of Jharkhand states that affidavit dated 20.08.2024 has been filed but the same has been marked as defective by the office of the Tribunal. We direct her to re-file the affidavit positively within one week.
2. Let the affidavit be filed within one week.
3. If the Ministry of Environment, Forests and Climate Change (MoEF&CC) desires to file its affidavit, it may do so by the next date of listing since direction to that effect was issued as far back as 26.04.2024 and even after four months no counter affidavit has been filed.
4. **List on 02.09.2024.**

.....  
**B. Amit Sthalekar, JM**

.....  
**Dr. Arun Kumar Verma, EM**

August 23, 2024,  
Original Application No.145/2023/EZ  
(Earlier OA No.567/2023/PB)  
SKB

**-TRUE COPY-**

J.P.L.C-08/TL/2024-25

OFFICE OF THE CIRCLE OFFICER, JAMSHEDPUR

FORM OF NOTICE UNDER SECTION - 3 OF THE JHARKHAND PUBLIC  
LAND ENCROACHMENT ACT X 1956

Shri / Shrimati रंजीत सिंह, पिता- महावीर सिंह resident of village सा0-साकची, P.S साकची,  
District पूर्वी सिंहभूम

Whereas you have made or are responsible for the continuance of encroachment upon Khata No. 245, Plot no 106, Area 15'X15' of Notified Area Jamshedpur, Ward No. 7, P.S.-Sakchi, District East Singhbhum, which is public land as defined in Sub-Section(2) of Section 2 of Jharkhand Public Land Encroachment Act, 1956 (Bihar Act. XV of 1956) You are hereby called upon to appear before me on 18.7.24 3 to 5 pm and show cause why such encroachment shall not be removed.

2. Take notice that if you fail to appear at the time and place mentioned above, the matter will be decided in your absence.

Date : 4.7.24



*[Signature]*  
6/7/24  
Collector  
(under the Act)

~~JPLE Case No~~ 19/TL/2024/25  
 OFFICE OF THE CIRCLE OFFICER, JAMSHEDPUR  
 FORM OF NOTICE UNDER SECTION - 3 OF THE JHARKHAND PUBLIC  
 LAND ENCROACHMENT ACT 1956

2<sup>nd</sup> Notice

Shri / Shrimati अजीत सिंह, पिता- अज्ञात resident of village सा0-साकची, P.S सीतारमाडेरा,  
 District पूर्वी सिंहभूम

Whereas you have made or are responsible for the continuance of encroachment upon Khata No. 245, Plot no 106, Area 12'X15' of Notified Area Jamshedpur, Ward No. 7, P.S.-Sitaramdera, District East Singhbhum, which is public land as defined in Sub-Section(2) of Section 2 of Jharkhand Public Land Encroachment Act, 1956 (Bihar Act. XV of 1956) You are hereby called upon to appear before me on 20.08.24 3 to 5 pm and show cause why such encroachment shall not be removed.

2. Take notice that if you fail to appear at the time and place mentioned above, the matter will be decided in your absence.

3. Earlier a notice has been serverd to you regarding this on dated 06.07.2024.

Date : 06.08.24



*Wd*  
 06/08/24  
 Collector  
 (under the Act)

20 JPLE\_2<sup>nd</sup> Notice\_NGT

54/74/2024-25

OFFICE OF THE CIRCLE OFFICER, JAMSHEDPUR  
FORM OF NOTICE UNDER SECTION - 3 OF THE JHARKHAND PUBLIC  
LAND ENCROACHMENT ACT X 1956

Shri / Shrimati अरुण साव, पिता- अज्ञात resident of village सा0-साकची, P.S साकची, District पूर्वी सिंहभूम

Whereas you have made or are responsible for the continuance of encroachment upon Khata No. 245, Plot no 110, Area 10'X15' of Notified Area Jamshedpur, Ward No. 7, P.S.-Sakchi, District East Singhbhum, which is public land as defined in Sub-Section(2) of Section 2 of Jharkhand Public Land Encroachment Act, 1956 (Bihar Act. XV of 1956) You are hereby called upon to appear before me on 06.07.24. 3 to 5 pm and show cause why such encroachment shall not be removed.

2. Take notice that if you fail to appear at the time and place mentioned above, the matter will be decided in your absence.

Date : 06.07.24.



*[Signature]*  
Collector  
(under the Act)

१०/१८/२०२५-२५

OFFICE OF THE CIRCLE OFFICER, JAMSHEDPUR  
FORM OF NOTICE UNDER SECTION - 3 OF THE JHARKHAND PUBLIC  
LAND ENCROACHMENT ACT X 1956

Shri / Shrimati शत्रुघ्न रजक, पिता- अज्ञात resident of village सा०-साकची, P.S साकची,  
District पूर्वी सिंहभूम

Whereas you have made or are responsible for the continuance of encroachment upon Khata No. 245, Plot no 110, Area 12'X14' of Notified Area Jamshedpur, Ward No. 7, P.S.-Sakchi, District East Singhbhum, which is public land as defined in Sub-Section(2) of Section 2 of Jharkhand Public Land Encroachment Act, 1956 (Bihar Act. XV of 1956) You are hereby called upon to appear before me on ०६.०७.२५ 3 to 5 pm and show cause why such encroachment shall not be removed.

2. Take notice that if you fail to appear at the time and place mentioned above, the matter will be decided in your absence.

Date : ०६.०७.२५.



*[Signature]*  
Collector  
(under the Act)



53/TL/2024-25

OFFICE OF THE CIRCLE OFFICER, JAMSHEDPUR  
FORM OF NOTICE UNDER SECTION - 3 OF THE JHARKHAND PUBLIC  
LAND ENCROACHMENT ACT X 1956

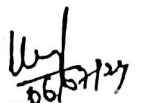
Shri / Shrimati गाजी महतो, पिता- अज्ञात resident of village सा0-साकची, P.S साकची, District  
पूर्वी सिंगभूम

Whereas you have made or are responsible for the continuance of encroachment upon Khata  
No. 245, Plot no 110, Area 10'X11' of Notified Area Jamshedpur, Ward No. 7, P.S.-Sakchi, District  
East Singhbhum, which is public land as defined in Sub-Section(2) of Section 2 of Jharkhand Public  
Land Encroachment Act, 1956 (Bihar Act. XV of 1956) You are hereby called upon to appear before me  
on 06.7.24 3 to 5 pm and show cause why such encroachment shall not be removed.

2. Take notice that if you fail to appear at the time and place mentioned above, the matter will be  
decided in your absence.

Date : 06.7.24.



  
Collector  
(under the Act)

JPLE Case NO-52/TZ/2024-25  
 OFFICE OF THE CIRCLE OFFICER, JAMSHEDPUR  
 FORM OF NOTICE UNDER SECTION - 3 OF THE JHARKHAND PUBLIC  
 LAND ENCROACHMENT ACT 1956

2<sup>nd</sup> Notice

Shri / Shrimati भोला नाथ पाल, पिता- अज्ञात resident of village सा0-साकची, P.S सीतारमाडेरा,

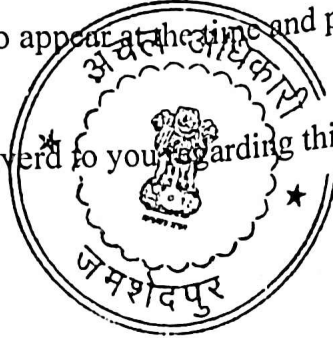
District पूर्वी सिंहभूम

Whereas you have made or are responsible for the continuance of encroachment upon Khata No. 245, Plot no 110, Area 10'X10' of Notified Area Jamshedpur, Ward No. 7, P.S.-Sitaramdera, District East Singhbhum, which is public land as defined in Sub-Section(2) of Section 2 of Jharkhand Public Land Encroachment Act, 1956 (Bihar Act. XV of 1956) You are hereby called upon to appear before me on ...०६.०८.२४... 3 to 5 pm and show cause why such encroachment shall not be removed.

2. Take notice that if you fail to appear at the time and place mentioned above, the matter will be decided in your absence.

3. Earlier a notice has been served to you regarding this on dated 06.07.2024.

Date : ०६.०८.२४...



  
 06/08/24  
 Collector  
 (under the Act)

51/TL/2023-25

**OFFICE OF THE CIRCLE OFFICER, JAMSHEDPUR**  
**FORM OF NOTICE UNDER SECTION - 3 OF THE JHARKHAND PUBLIC**  
**LAND ENCROACHMENT ACT X 1956**


Shri / Shrimati सुबल विश्वास, पिता- अज्ञात resident of village सा0-साकची, P.S साकची,  
 District पूर्वी सिंहभूम

Whereas you have made or are responsible for the continuance of encroachment upon Khata No. 245, Plot no 110, Area 10'X12' of Notified Area Jamshedpur, Ward No. 7, P.S.-Sakchi. District East Singhbhum, which is public land as defined in Sub-Section(2) of Section 2 of Jharkhand Public Land Encroachment Act, 1956 (Bihar Act. XV of 1956) You are hereby called upon to appear before me on 26.7.24 3 to 5 pm and show cause why such encroachment shall not be removed.

2. Take notice that if you fail to appear at the time and place mentioned above, the matter will be decided in your absence.

Date : 2.7.24



  
 06/07/24  
 Collector  
 (under the Act)

FILE case NO - 46/TL/2024-25  
 OFFICE OF THE CIRCLE OFFICER, JAMSHEDPUR  
 FORM OF NOTICE UNDER SECTION - 3 OF THE JHARKHAND PUBLIC  
 LAND ENCROACHMENT ACT 1956

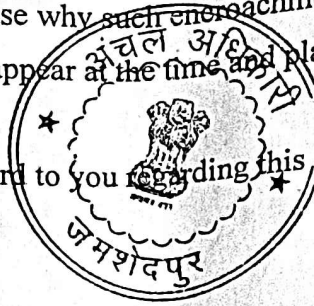
**2<sup>nd</sup> Notice**

Shri / Shrimati आनन्द साहु, पिता- अज्ञात resident of village साठ-साकची, P.S  
 सीतारमाडेरा, District पूर्वी सिंहभूम

Whereas you have made or are responsible for the continuance of encroachment upon Khata No. 245, Plot no 110, Area 9'X10' of Notified Area Jamshedpur, Ward No. 7, P.S.-Sitaramdera, District East Singhbhum, which is public land as defined in Sub-Section(2) of Section 2 of Jharkhand Public Land Encroachment Act, 1956 (Bihar Act. XV of 1956) You are hereby called upon to appear before me on 06.07.24... 3 to 5 pm and show cause why such encroachment shall not be removed.

2. Take notice that if you fail to appear at the time and place mentioned above, the matter will be decided in your absence.

3. Earlier a notice has been served to you regarding this on dated 06.07.2024.



Date : 06.08.24.....

*[Signature]*  
 Collector  
 (under the Act)

आनंद साहु  
 922 90 96 895

78/TL/2024-25  
 OFFICE OF THE CIRCLE OFFICER, JAMSHEDPUR  
 FORM OF NOTICE UNDER SECTION - 3 OF THE JHARKHAND PUBLIC  
 LAND ENCROACHMENT ACT X 1956

Shri / Shrimati दुलारी देवी, पति- अज्ञात resident of village सा0-साकची, P.S साकची, District पूर्वी सिंहभूम

Whereas you have made or are responsible for the continuance of encroachment upon Khata No. 245, Plot no 110, Area 10'X12' of Notified Area Jamshedpur, Ward No. 7, P.S.-Sakchi, District East Singhbhum, which is public land as defined in Sub-Section(2) of Section 2 of Jharkhand Public Land Encroachment Act, 1956 (Bihar Act. XV of 1956) You are hereby called upon to appear before me on 06.07.24 3 to 5 pm and show cause why such encroachment shall not be removed.

2. Take notice that if you fail to appear at the time and place mentioned above, the matter will be decided in your absence.

Date : 06.07.24 .



*[Signature]*  
 06/07/24  
 Collector  
 (under the Act)

410/7L/2024-25  
OFFICE OF THE CIRCLE OFFICER, JAMSHEDPUR  
FORM OF NOTICE UNDER SECTION - 3 OF THE JHARKHAND PUBLIC  
LAND ENCROACHMENT ACT X 1956

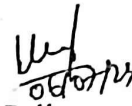
Shri / Shrimati प्रभु साव, पिता- अज्ञात resident of village सा0-साकची, P.S साकची, District पूर्वी सिंहभूम

Whereas you have made or are responsible for the continuance of encroachment upon Khata No. 245, Plot no 110, Area 10'X12' of Notified Area Jamshedpur, Ward No. 7, P.S.-Sakchi, District East Singhbhum, which is public land as defined in Sub-Section(2) of Section 2 of Jharkhand Public Land Encroachment Act, 1956 (Bihar Act. XV of 1956) You are hereby called upon to appear before me on 26.7.24 3 to 5 pm and show cause why such encroachment shall not be removed.

2. Take notice that if you fail to appear at the time and place mentioned above, the matter will be decided in your absence.

Date : 6.7.24.



  
Collector  
(under the Act)

294 JPLE\_Notice2023\_TL\_

प्रभु साव  
6204827896

JPLE Case No - 41/TL/2024-25  
 OFFICE OF THE CIRCLE OFFICER, JAMSHEDPUR  
 FORM OF NOTICE UNDER SECTION - 3 OF THE JHARKHAND PUBLIC  
 LAND ENCROACHMENT ACT 1956

2<sup>nd</sup> Notice

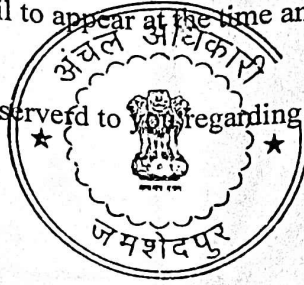
Shri / Shrimati समीर चन्द्र पोद्दार, पिता- अज्ञात resident of village साठ-साकची, P.S सीतारमाडेरा,  
 District पूर्वी सिंहभूम

Whereas you have made or are responsible for the continuance of encroachment upon Khata No. 245, Plot no 110, Area 10'X14' of Notified Area Jamshedpur, Ward No. 7, P.S.-Sitaramdera, District East Singhbhum, which is public land as defined in Sub-Section(2) of Section 2 of Jharkhand Public Land Encroachment Act, 1956 (Bihar Act. XV of 1956) You are hereby called upon to appear before me on 20.08.24... 3 to 5 pm and show cause why such encroachment shall not be removed.

2. Take notice that if you fail to appear at the time and place mentioned above, the matter will be decided in your absence.

3. Earlier a notice has been served to you regarding this on dated 06.07.2024.

Date : 06.08.24...



*[Signature]*  
 06/08/24  
 Collector  
 (under the Act)

65/TL/2024-25

OFFICE OF THE CIRCLE OFFICER, JAMSHEDPUR  
FORM OF NOTICE UNDER SECTION - 3 OF THE JHARKHAND PUBLIC  
LAND ENCROACHMENT ACT X 1956

Shri / Shrimati रामु दत्ता, पिता- अज्ञात resident of village सा0-साकची, P.S साकची, District पूर्वी सिंहभूम

Whereas you have made or are responsible for the continuance of encroachment upon Khata No. 245, Plot no 110, Area 10'X10' of Notified Area Jamshedpur, Ward No. 7, P.S.-Sakchi, District East Singhbhum, which is public land as defined in Sub-Section(2) of Section 2 of Jharkhand Public Land Encroachment Act, 1956 (Bihar Act. XV of 1956) You are hereby called upon to appear before me on 20.7.24 3 to 5 pm and show cause why such encroachment shall not be removed.

2. Take notice that if you fail to appear at the time and place mentioned above, the matter will be decided in your absence.

Date : 6.7.24.



*[Signature]*  
Collector  
(under the Act)

74/TL/2024-25

OFFICE OF THE CIRCLE OFFICER, JAMSHEDPUR  
FORM OF NOTICE UNDER SECTION - 3 OF THE JHARKHAND PUBLIC  
LAND ENCROACHMENT ACT X 1956

Shri / Shrimati सत्येन्द्र सिंह, पिता- अज्ञात resident of village सा0-साकची, P.S साकची,  
District पूर्वी सिंहभूम

Whereas you have made or are responsible for the continuance of encroachment upon Khata No. 245, Plot no 110, Area 10'X13' of Notified Area Jamshedpur, Ward No. 7, P.S.-Sakchi, District East Singhbhum, which is public land as defined in Sub-Section(2) of Section 2 of Jharkhand Public Land Encroachment Act, 1956 (Bihar Act. XV of 1956) You are hereby called upon to appear before me on 26.7.24 to 5-pm and show cause why such encroachment shall not be removed.

2. Take notice that if you fail to appear at the time and place mentioned above, the matter will be decided in your absence.

Date : 6.7.24



*[Signature]*  
06/07/24  
Collector  
(under the Act)

75/TL/2024-25

**OFFICE OF THE CIRCLE OFFICER, JAMSHEDPUR**  
**FORM OF NOTICE UNDER SECTION - 3 OF THE JHARKHAND PUBLIC**  
**LAND ENCROACHMENT ACT X 1956**

Shri / Shrimati संतोष गुप्ता, पिता- अज्ञात resident of village साठ-साकची, P.S साकची, District पूर्वी सिंहभूम

Whereas you have made or are responsible for the continuance of encroachment upon Khata No. 245, Plot no 110, Area 12'X16' of Notified Area Jamshedpur, Ward No. 7, P.S.-Sakchi, District East Singhbhum, which is public land as defined in Sub-Section(2) of Section 2 of Jharkhand Public Land Encroachment Act, 1956 (Bihar Act. XV of 1956) You are hereby called upon to appear before me on 26.7.24 3 to 5 pm and show cause why such encroachment shall not be removed.

2. Take notice that if you fail to appear at the time and place mentioned above, the matter will be decided in your absence.

Date : 16.7.24.



*[Handwritten Signature]*  
 Collector  
 (under the Act)

330 JPLE\_Notice2023\_TL\_

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
IN THE MATTER OF:  
ORIGINAL APPLICATION NO. 145/2023/EZ  
TRIBUNAL ON ITS OWN MOTION**

**...APPLICANT**

**-VERSUS-**

**STATE OF JHARKHAND & ORS.**

**...RESPONDENTS**

INDEX

Sl. No.	Particulars	Page No.
1.	Affidavit of Deputy Commissioner, East Singhbhum, Government of Jharkhand.  filed on behalf of	1 - 2
3.	Annexure A	2A – 2D
4.	Annexure B	2E – 2F
5.	Annexure C	3 - 150

**AISHWARYA RAJYASHREE**  
**Advocate**  
**Bar Association Room No. 5,**  
**High Court, Calcutta**  
**Chamber: 8/1, K.S. Roy Road,**  
**Kolkata: 700001.**  
**(M)9874995669**  
**Email: [advaish.hc@gmail.com](mailto:advaish.hc@gmail.com)**

nhu

## "Annexure-II"

अंचल अधिकारी का कार्यालय, जमशेदपुर, पूर्वी सिंहभूम

पत्रांक.....1813.....

प्रेषक,

अंचल अधिकारी,  
जमशेदपुर ।

सेवा में,

प्रभारी पदाधिकारी,  
विधि-शाखा,  
पूर्वी सिंहभूम, जमशेदपुर ।

जमशेदपुर अंचल, दिनांक.....10.....नवंबर 2023

विषय : माननीय N.G.T. में दायर वाद O.A. No. 567/2023 में पारित आदेश के अनुपालन के संबंध में।

प्रसंग : उपायुक्त, पूर्वी सिंहभूम, जमशेदपुर के पत्रांक 390(A)/वि0, दिनांक 28.10.2023 ।

गहाशय,

उपर्युक्त विषय एवं प्रसंग के संबंध में कहना है कि जमशेदपुर अंचल अन्तर्गत खरकई नदी एवं सुवर्णरेखा नदी के confluence point से नदी के किनारे अतिक्रमण से संबंधित नक्शा सूची सहित इस पत्र के साथ संलग्न कर आवश्यक कार्रवाई हेतु भेजा जा रहा है।

कृपया प्राप्ति स्वीकार की जाय।

विश्वासभाजन

अंचल अधिकारी

जमशेदपुर



N

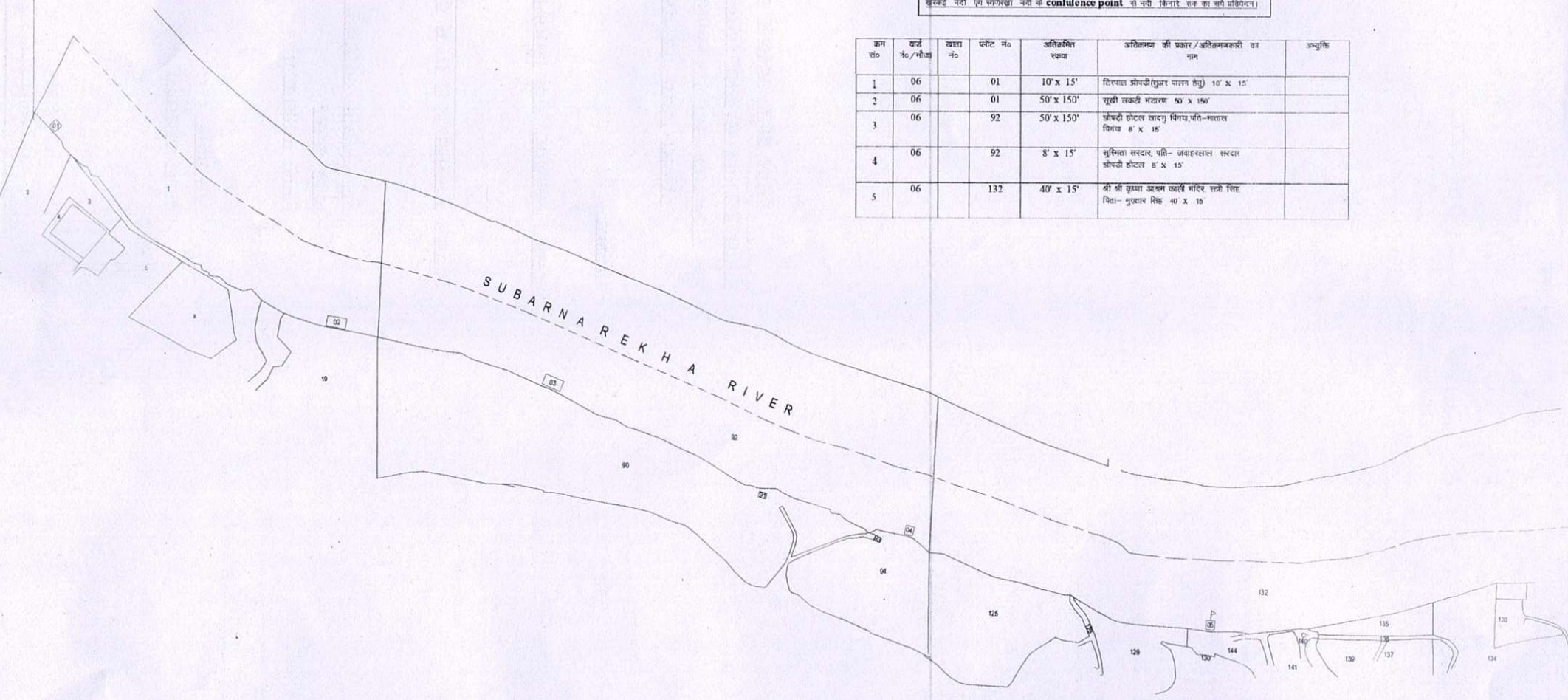
J N A C JAMSHEDPUR  
RS THANA - GHATSHILA  
WARD NO - 6  
SHEET NO - 1,2 & 3  
DIST. - SINGHBHUM  
YEAR - 1970 - 71

NAZRI NAKSHA

30

खसकई नदी एन चगरिखा नदी के confluence point से नदी किनारे तक का सरी प्रविष्टन।

ग्राम सं०	खसक नं०/मौज	खसक नं०	प्लॉट नं०	अतिरिक्त रकबा	अतिक्रमण की प्रकार / अतिक्रमणकारी का नाम	अनुक्ति
1	06		01	10' x 15'	दिलपाल ओपडी (पुनर पालन हेतु) 10' x 15'	
2	06		01	50' x 150'	शुकी लकडी भंडारण 50' x 150'	
3	06		92	50' x 150'	ओपडी होटल लाटगु विंगच पति-मलाल विंगच 8' x 15'	
4	06		92	8' x 15'	सुर्मिला सरदार पति- जवाहरलाल सरदार ओपडी होटल 8' x 15'	
5	06		132	40' x 15'	श्री श्री कृष्णा अक्षय कारी मंदिर लकी सिंह पिता- मुखार सिंह 40' x 15'	



*[Signature]*  
Amin

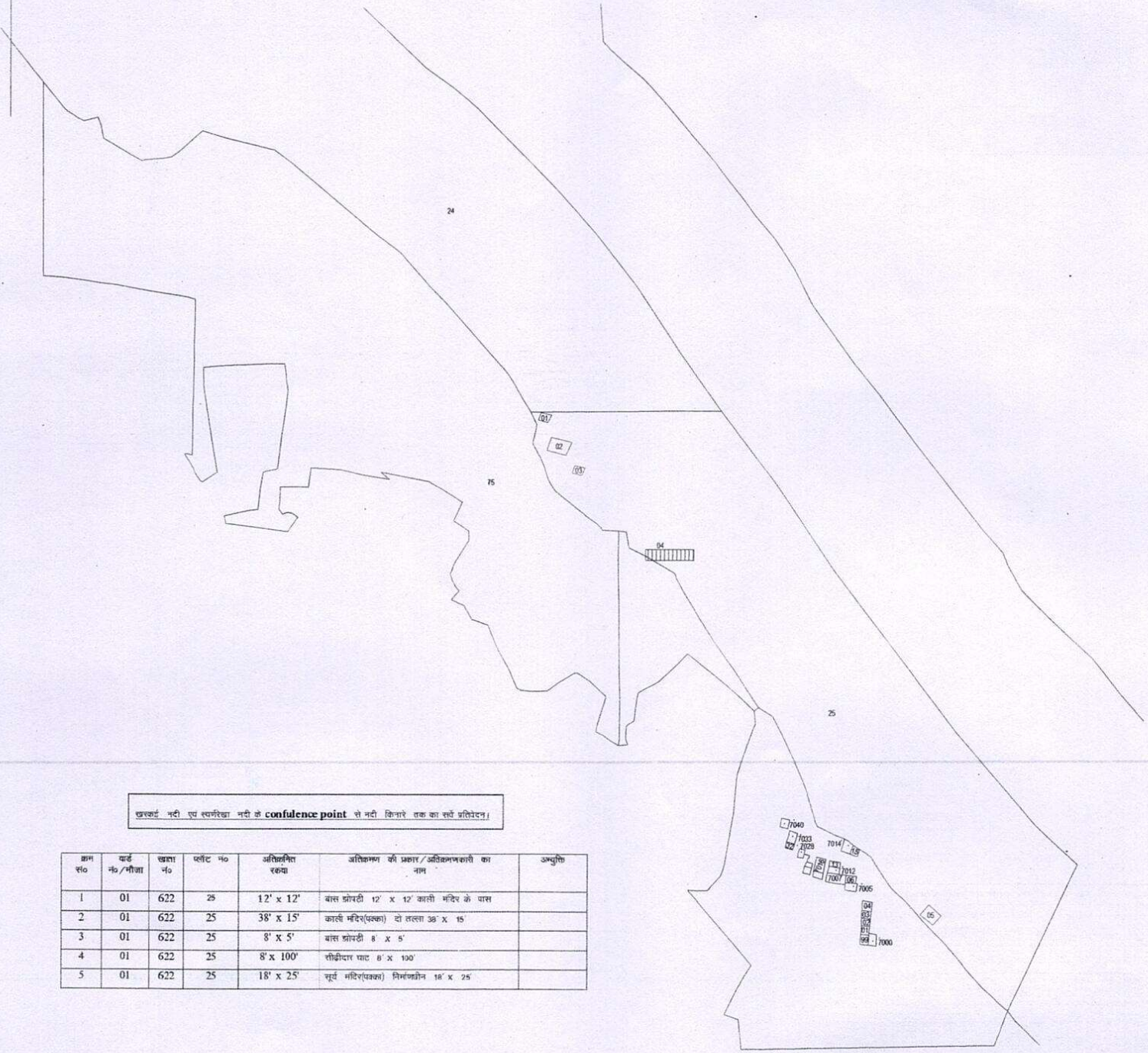
*[Signature]*  
RST-VII  
K.C.  
*[Signature]*  
4/10/80 P:-V

*[Signature]*  
C.I.  
Jamshedpur

*[Signature]*  
C.O.  
Jamshedpur

NAZRI NAKSHA

N  
 JNAC JAMSHEDPUR  
 RS THANA - GHATSHILA  
 WARD NO - 1  
 SHEET NO - 3  
 DIST. - SINGHBHUM  
 YEAR - 1970 - 71



छात्रकर्म नदी एवं खजुरीखटा नदी के confluence point से नदी किनारे तक का सर्वे प्रतिवेदन।

क्रम सं०	वर्ड नं०/बीजा	खता नं०	प्लॉट नं०	अतिरिक्त रकबा	अतिक्रम की प्रकृता / अतिक्रमकारी का नाम	अवधि
1	01	622	25	12' x 12'	बांस झरोखी 12' x 12' कासी मंदिर के पास	
2	01	622	25	38' x 15'	कासी मंदिर(पक्का) दो तरफा 38' x 15'	
3	01	622	25	8' x 5'	बांस झरोखी 8' x 5'	
4	01	622	25	8' x 100'	सीढ़ीदार घाट 8' x 100'	
5	01	622	25	18' x 25'	सूर्य मंदिर(पक्का) निर्माणाधीन 18' x 25'	

*[Signature]*  
 Amin

*[Signature]* RSE-VII  
*[Signature]* K.C.  
*[Signature]* N. S. S. VI

*[Signature]*  
 C.I.  
 Jamshedpur

*[Signature]*  
 C.O.  
 Jamshedpur

अंचल अधिकारी का कार्यालय, मानगो।

पत्रांक : 1008.

प्रेषक,

अंचल अधिकारी  
मानगो।

सेवा में,

प्रभारी पदाधिकारी,  
विधि शाखा  
पूर्वी सिंहभूम, जमशेदपुर।

मानगो, दिनांक :- 09/11/23

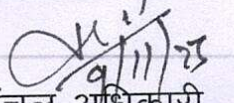
विषय :- खरकई नदी एवं सुवर्णरेखा नदी के Confluence Point से नदी के किनारे बालीगुमा नाला तक का सर्वेक्षण Report भेजने के संबंध में।

प्रसंग :- उपायुक्त पूर्वी सिंहभूम जमशेदपुर के पत्रांक - 309 (A) / विधि दि० - 28 / 10 / 2023  
महाशय,

उपर्युक्त विषयक प्रासंगिक पत्र के आलोक में खरकई नदी एवं सुवर्णरेखा नदी के Confluence Point से नदी के किनारे बालीगुमा नाला तक Revenue Boundary of River के अन्तर्गत निर्माण से संबंधित प्रतिवेदन इस पत्र के साथ संलग्न कर समर्पित किया जाता है।

कृपया प्राप्ति स्वीकार की जाय।

विश्वासभाजन

  
 अंचल अधिकारी  
 मानगो।

अंचल अधिकारी का कार्यालय, मानगो।

पत्रांक :.....

प्रेषक,

अंचल अधिकारी  
मानगो।

सेवा में,

प्रभारी पदाधिकारी,  
विधि शाखा  
पूर्वी सिंहभूम, जमशेदपुर।

मानगो, दिनांक :-

विषय :- खरकई नदी एवं सुवर्णरेखा नदी के Confluence Point से नदी के किनारे बालीगुमा नाला तक का सर्वेक्षण Report भेजने के संबंध में।

प्रसंग :- उपायुक्त पूर्वी सिंहभूम जमशेदपुर के पत्रांक - 309 (A)/विधि दि० - 28/10/2023  
महाशय,

उपर्युक्त विषयक प्रासंगिक पत्र के आलोक में खरकई नदी एवं सुवर्णरेखा नदी के Confluence Point से नदी के किनारे बालीगुमा नाला तक Revenue Boundary of River के अन्तर्गत निर्माण से संबंधित प्रतिवेदन इस पत्र के साथ संलग्न कर समर्पित किया जाता है।

कृपया प्राप्ति स्वीकार की जाय।

विश्वासभाजन

EOL

अंचल अधिकारी  
मानगो।

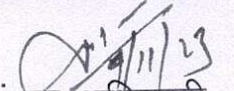
ज्ञापांक :- 1008

दिनांक :- 09/11/23

प्रतिलिपि :- अपर उपायुक्त, पूर्वी सिंहभूम, जमशेदपुर सूचनार्थ एवं आवश्यक कारवाई हेतु समर्पित।

प्रतिलिपि :- उपायुक्त पूर्वी सिंहभूम, जमशेदपुर को भवदीय पत्रांक - 309 (A)/विधि दि० - 28/10/2023 के प्रसंग में सादर सूचनार्थ समर्पित।

विश्वासभाजन

  
 अंचल अधिकारी  
 मानगो।

34  
L.H.S of Downstream of Swarnrekha River

SI No.	Ward No.	Khata No.	Plot No.	Area	Type of Structure	Within Revenue Boundary of River	Up to 10m From Revenue Boundary	10 - 15 m From Revenue Boundary	More than 15m From Revenue Boundary	Remarks
1	8 अ० क्षेत्र मानगो	266	3619		मकान पक्का			10 - 15 M		LALTU ALAM S/o ANSARI KHAN
2	8 अ० क्षेत्र मानगो	312	3621		पम्प हाउस	0-10m	0-10m			PUMP HOUSE
3	8 अ० क्षेत्र मानगो	312	3621		SRINATH HOME			25 - 40m		SRINATH HOME
4	8 अ० क्षेत्र मानगो	312	3621		शौचालय			15 - 20 m		शौचालय
5	8 अ० क्षेत्र मानगो	312	3621		BUILDING FLAT			25 - 40 m		SAHARA RIVER VIEW SAMAY CONSRUCTION
6	8 अ० क्षेत्र मानगो	266	3622		जीसु भवन बाउड्री वाल		0-10m			जीसु भवन बाउड्री वाल
7	8 अ० क्षेत्र मानगो	1249	3983		मकान पक्का			10 - 15 m		भालु यादव
8	8 अ० क्षेत्र मानगो	1249	3983		मकान पक्का			15 - 20 m		रमेश यादव
9	8 अ० क्षेत्र मानगो	1249	3983		मकान पक्का			15 - 20 m		महेन्द्र यादव
10	8 अ० क्षेत्र मानगो	खतियान जीर्ण-शीर्ण है।	4035		वर्कर्स कॉलेज बाउड्री वाल			10 - 15 m		वर्कर्स कॉलेज बाउड्री वाल
11	8 अ० क्षेत्र मानगो	खतियान जीर्ण-शीर्ण है।	4212		पक्का एसवेस्टस छावनी मछली मार्केट			10 - 15 m		पक्का एसवेस्टस छावनी मछली मार्केट
12	8 अ० क्षेत्र मानगो	खतियान जीर्ण-शीर्ण है।	4212		शौचालय			10 - 15 m		शौचालय
13	8 अ० क्षेत्र मानगो	खतियान जीर्ण-शीर्ण है।	4213		दत्ता बाउड्री वॉल			10 - 15 m		दत्ता बाउड्री वॉल
14	8 अ० क्षेत्र मानगो	1049	3646		बाउड्री वॉल			10 - 15 m		बाउड्री वॉल
15	8 अ० क्षेत्र मानगो	266	3619		बाउड्री वॉल			10 - 15 m		बाउड्री वॉल

Aain  
 Singh  
 Hare  
 Anis  
 R.S.  
 9-11-2023  
 P.S.  
 or

L.H.S of Downstream of Swarnrekha River										
Sl No.	Ward No.	Khata No.	Plot No.	Area	Type of Structure	Within Revenue Boundary of River	Up to 10m From Revenue Boundary	10 - 15 m From Revenue Boundary	More than 15m From Revenue Boundary	Remarks
1	10	जीर्ण-शीर्ण है।	3129	80'x15'	पक्का दिवाल टिन एस्बेड्स	✓				मानगो नगर निगम द्वारा निर्मित सब्जी मार्केट
2	10	जीर्ण-शीर्ण है।	3129	80'x6'	पक्का दिवाल छत	✓				गुरुनानक हाई स्कूल का ऑडोथोरियम
3	10	जीर्ण-शीर्ण है।	Near 3128/3129	30'x20'	बास, झोपडी		0 - 10			गाय बाधा जाता है।
4	10	जीर्ण-शीर्ण है।	3128	50'x10'	पक्का दिवाल		0 - 10			पक्का दिवाल छत नहीं है।
5	10	जीर्ण-शीर्ण है।	3128	20'x40'	पक्का दिवाल एस्बेड्स		0 - 10			
6	10	जीर्ण-शीर्ण है।	4312	40'x40'	पक्का दिवाल छत		0 - 10			
7	10	जीर्ण-शीर्ण है।	4312	30'x30'	पक्का दिवाल Near सिढ़ी		0 - 10			
8	10	जीर्ण-शीर्ण है।	4312	10'x10'	बास बल्ली झोपडी		0 - 10			
9	10	जीर्ण-शीर्ण है।	3517	40'x30'	मंदिर		0 - 10			
10	10	जीर्ण-शीर्ण है।	3487	25'x25'	बास बल्ली बांउड़ी		0 - 10			
11	10	जीर्ण-शीर्ण है।	3487	100'x40'	बांउड़ी वाल			10 - 15		
12	10	जीर्ण-शीर्ण है।	3487	30'x20'	मकान			10 - 15		
13	10	जीर्ण-शीर्ण है।	3489	30'x20'	मकान			10 - 15		
14	10	जीर्ण-शीर्ण है।	3489	30'x20'	मकान			10 - 15		
15	10	जीर्ण-शीर्ण है।	3517	30x40	पक्का दिवाल	✓				बाउड़ीवाल, पोस्ट ऑफिस रोड तथा शांति नगर का जंक्शन

Amir

9-11-2023

36

16	10	जीर्ण-शीर्ण है।	3961		पक्का दिवाल छत दो तल्ला मकान		0 - 10		
17	10	जीर्ण-शीर्ण है।	4065	10x10	पक्का मंदीर राम मंदिर			10 - 15	सूर्य मंदिर राम मंदिर
18	10	जीर्ण-शीर्ण है।		नदी में	पक्का दिवाल	✓			पक्का दिवाल एस्बेस्टस श्याम नगर
19	10	जीर्ण-शीर्ण है।	4065	10x30	पक्का सिढ़ी		0 - 10		सूर्य मंदिर के पास की सिढ़ी राम नगर
20	10	जीर्ण-शीर्ण है।	4029	25x35	पक्का सिढ़ी	✓			लक्ष्मण नगर के पास की सिढ़ी
21	10	जीर्ण-शीर्ण है।	4029		कच्चा बाउड़्री तथा मंदिर प्रांगण		0 - 10		मादर का बाउड़्रा बांस से बनाया गया है।

Amir  
Bing  
Hara  
Tano

1  
9/11/2021

9/11/21

9/11/21  
अंचल अधिकारी  
मानगो।

**37**  
L.H.S of Downstream of Swarnrekha River

1	2	3	4	5	6	7	8	9	10	11
SI No.	Ward No.	Khata No.	Plot No.	Area	Type of Structure	Within Revenue Boundary of River	Up to 10m From Revenue Boundary	10 - 15 m From Revenue Boundary	More than 15m From Revenue Boundary	Remarks
1	8 अ० क्षेत्र मानगो	266	3619		मकान पक्का			10 - 15 M		LALTU ALAM S/o ANSARI KHAN
2	8 अ० क्षेत्र मानगो	312	3621		पम्प हाउस		0 - 10 M			PUMP HOUSE
3	8 अ० क्षेत्र मानगो	312	3621		SRINATH HOME				25 - 40m	SRINATH HOME
4	8 अ० क्षेत्र मानगो	312	3621		शौचालय				15 - 20 m	शौचालय
5	8 अ० क्षेत्र मानगो	312	3621		BUILDING FLAT				25 - 40 m	SAHARA RIVER VIEW SAMAY CONSRUCTION
6	8 अ० क्षेत्र मानगो	266	3622		जीसु भवन बाउड्री वाल		0 - 10 M			जीसु भवन बाउड्री वाल
7	8 अ० क्षेत्र मानगो	1249	3983		मकान पक्का			10 - 15 m		भालु यादव
8	8 अ० क्षेत्र मानगो	1249	3983		मकान पक्का				15 - 20 m	रमेश यादव
9	8 अ० क्षेत्र मानगो	1249	3983		मकान पक्का				15 - 20 m	महेन्द्र यादव
10	8 अ० क्षेत्र मानगो	खतियान जीर्ण-शीर्ण है।	4035		वर्कर्स कॉलेज बाउड्री वाल			10 - 15 m		वर्कर्स कॉलेज बाउड्री वाल
11	8 अ० क्षेत्र मानगो	खतियान जीर्ण-शीर्ण है।	4212		पक्का एसवेस्टस छावनी मछली मार्केट			10 - 15 m		पक्का एसवेस्टस छावनी मछली मार्केट
12	8 अ० क्षेत्र मानगो	खतियान जीर्ण-शीर्ण है।	4212		शौचालय			10 - 15 m		शौचालय
13	8 अ० क्षेत्र मानगो	खतियान जीर्ण-शीर्ण है।	4213		दत्ता बाउड्री वॉल			10 - 15 m		दत्ता बाउड्री वॉल
14	8 अ० क्षेत्र मानगो	1049	3646		बाउड्री वॉल			10 - 15 m		बाउड्री वॉल
15	8 अ० क्षेत्र मानगो	266	3619		बाउड्री वॉल			10 - 15 m		बाउड्री वॉल

/

L.H.S of Downstream of Swarnrekha River										
1	2	3	4	5	6	7	8	9	10	11
Sl No.	Ward No.	Khata No.	Plot No.	Area	Type of Structure	Within Revenue Boundary of River	Up to 10m From Revenue Boundary	10 - 15 m From Revenue Boundary	More than 15m From Revenue Boundary	Remarks
1	10	जीर्ण-शीर्ण है।	3129	80'x15'	पक्का दिवाल टिन एस्बेट्स	✓				मानगो नगर निगम द्वारा निर्मित सब्जी मार्केट
2	10	जीर्ण-शीर्ण है।	3129	80'x6'	पक्का दिवाल छत	✓				गुरुनानक हाई स्कूल का ऑटोरियम
3	10	जीर्ण-शीर्ण है।	Near 3128/3129	30'x20'	बास, झोपडी		0 - 10			गाय बाधा जाता है।
4	10	जीर्ण-शीर्ण है।	3128	50'x10'	पक्का दिवाल		0 - 10			पक्का दिवाल छत नहीं है।
5	10	जीर्ण-शीर्ण है।	3128	20'x40'	पक्का दिवाल एस्बेट्स		0 - 10			
6	10	जीर्ण-शीर्ण है।	4312	40'x40'	पक्का दिवाल छत		0 - 10			
7	10	जीर्ण-शीर्ण है।	4312	30'x30'	पक्का दिवाल Near सिढ़ी		0 - 10			
8	10	जीर्ण-शीर्ण है।	4312	10'x10'	बास बल्ली झोपडी		0 - 10			
9	10	जीर्ण-शीर्ण है।	3517	40'x30'	मंदिर		0 - 10			
10	10	जीर्ण-शीर्ण है।	3487	25'x25'	बांस बल्ली बांउड़ी		0 - 10			
11	10	जीर्ण-शीर्ण है।	3487	100'x40'	बांउड़ी वॉल			10 - 15		
12	10	जीर्ण-शीर्ण है।	3487	30'x20'	मकान			10 - 15		
13	10	जीर्ण-शीर्ण है।	3489	30'x20'	मकान			10 - 15		
14	10	जीर्ण-शीर्ण है।	3489	30'x20'	मकान			10 - 15		
15	10	जीर्ण-शीर्ण है।	3517	30x40	पक्का दिवाल	✓				बांउड़ीवाल, पोस्ट ऑफिस रोड तथा शांति नगर का जंक्शन

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## अंचल अधिकारी का कार्यालय, चाण्डिल।

प्रेषक,

पत्रांक- 1160

अंचल अधिकारी,  
चाण्डिल।

सेवा में,

अपर उपायुक्त,  
सरायकेला-खरसावाँ।

चाण्डिल, दिनांक- 10.11.23

**विषय:-** माननीय N.G.T में दायर वाद O.A No 567/2023 में पारित आदेश के अनुपालन में Dalma Wild Life Sanctuary के क्षेत्रान्तर्गत विभिन्न संरचनाओं का जाँच करने के संबंध में।

**प्रसंग:-** जिला दण्डाधिकारी एवं उपायुक्त का कार्यालय, पूर्वी सिंहभूम, जमशेदपुर के पत्रांक 390(A)/वि0, दिनांक 28.10.2023।

महाशय,

उपर्युक्त प्रासंगिक विषय के संबंध में सादर सूचित करना है कि खरकई नदी एवं सुवर्णरेखा नदी के confluence point से नदी के किनारे से कपाली क्षेत्र तक का निर्मित संरचनाओं का भौतिक सत्यापन अंचल अमीन, राजस्व उपनिरीक्षक एवं अंचल निरीक्षक से कराया गया। विस्तृत विवरण इस पत्र के साथ संलग्न कर भेजी जा रही है।

कृपया प्राप्ति स्वीकार करने का कृपा किया जाय।

अनु:- यथोक्त।

विश्वासभाजन

10.11.23

अंचल अधिकारी  
चाण्डिल

10/11/23  
E.E  
S.C.D. JSr

नाम ग्राम - डोबो

थाना - चाण्डल

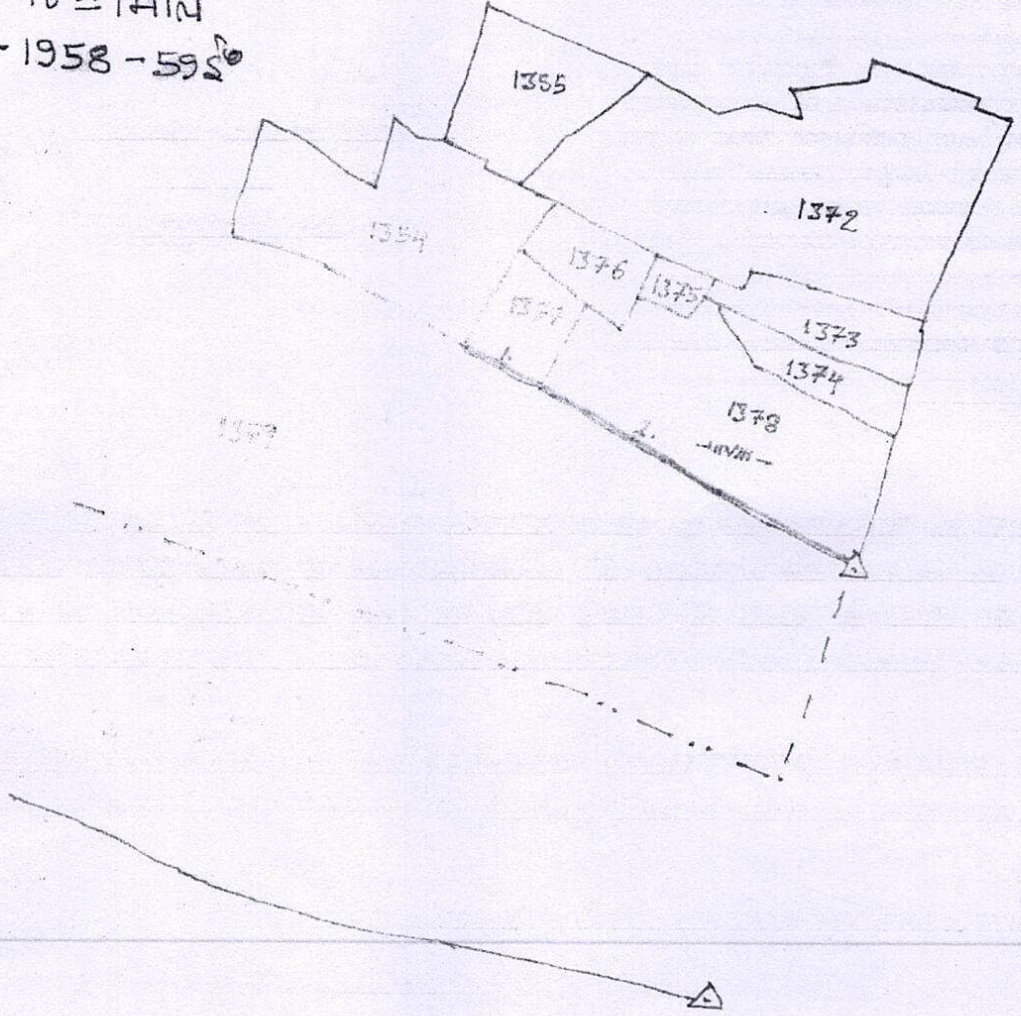
थाना नं० - 331

मिथा - सिंहधूम

पैमाना - 16" = 1 मीटर

सन - 1958 - 59 ई०

नजरी नक्शा

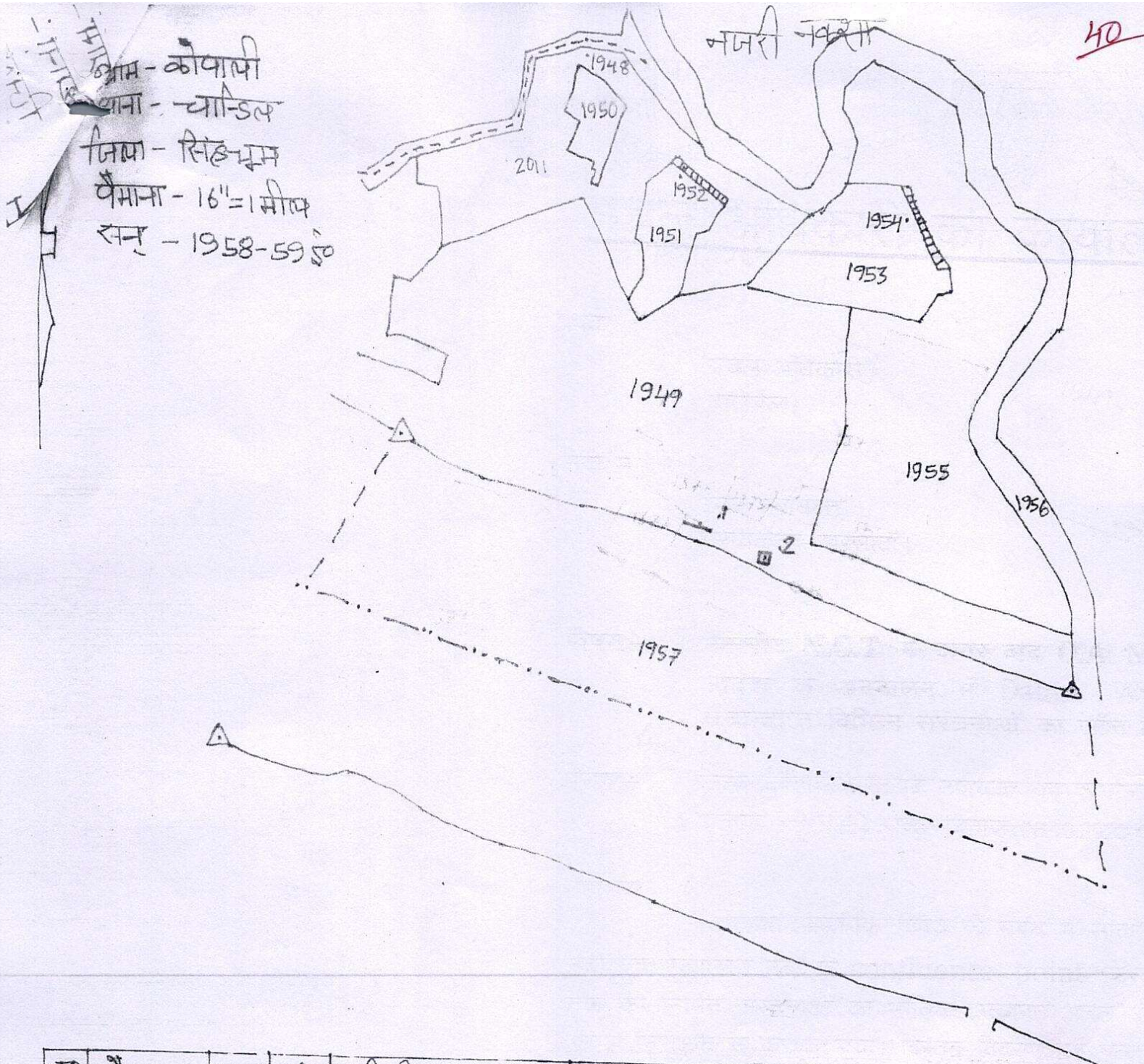


क्र सं	मौजा	खस्ता सं	प्लॉट सं	नदी सीमाना से 15 मीटर तक संरचना	संरचना का प्रकार एवं निर्माणकर्ता का नाम
1.	डोबो		1377	150' लम्बाई	दीना का चारदीवारी AAKASH INDIA RIVERA
2	डोबो		1378	620' लम्बाई	दीना का चारदीवारी AAKASH INDIA RIVERA

Kamdev  
अभियंता  
चाण्डल

अभियंता

or



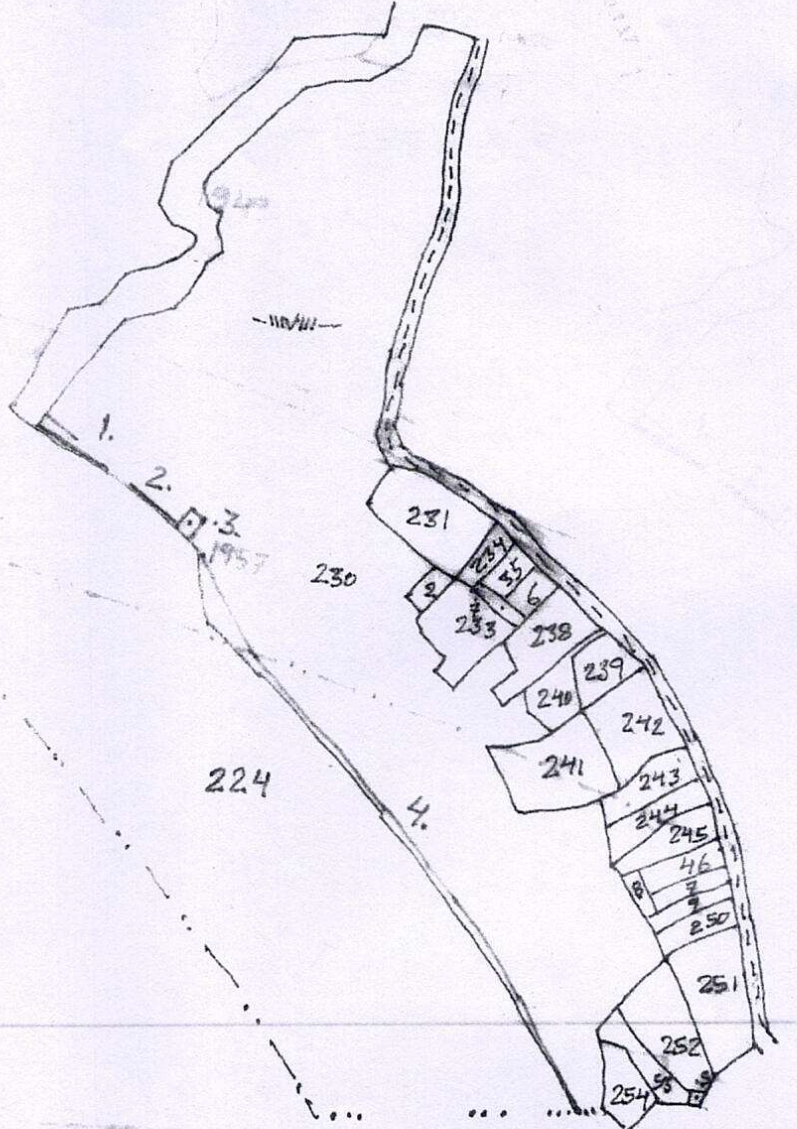
क्र. सं.	मौजा	खाता सं.	वर्ष सं.	नदी सीमाना से 15 मीटर तक सरंचना का रकबा	सरंचना का प्रकार एवं निर्माण कर्ता का नाम
1.	कौपापी		1949	65' (भम्बाई)	समैबका-चाट्टीबारी अज्ञात व्यक्ति द्वारा
2.	कौपापी		1949	10' X 12'	एस्वेस्टरस मकान अज्ञात व्यक्ति द्वारा

Kamdar  
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 चाण्डल

W. S. S.  
 S. S. S.  
 S. S. S. S.

ग्राम - कौपापी  
 थाना - चान्दिल  
 जिला - सिंहभूम  
 पैमाना - 16" = 1 मील  
 सन् - 1958-59 ई

समरी - कक्षा



क्र. सं.	मौजा	खता सं.	पर्यंत नं.	भूमी सीमाना से 15 मीटर तक संरचना का रकबा	संरचना का प्रकार एवं निर्माण कर्ता का नाम
1.	कौपापी		230	160' लम्बाई	पक्का चारदीवारी अज्ञात व्यक्ति द्वारा
2.	कौपापी		230	100' लम्बाई	पक्का चारदीवारी अज्ञात व्यक्ति द्वारा
3.	कौपापी		230	32' x 40'	टीना शेड अज्ञात व्यक्ति द्वारा
4.	कौपापी		230	1150' लम्बाई	पक्का चारदीवारी समीप झखत; पि० प्रो० सिद्धिक

Kamdar  
 मधुसूदन  
 11/1/58

(11/1/58)

कौपापी

Or

L.H.S of Downstream of Swarnrekha River										
Sl No.	Mouza /Thana no	Khata No	Plot No	Area	Type of structure	Within Revenue	Up to 10m From Revenue Boundary	10-15m From Revenue Boundary	More than 15m From Revenue Boundary	Remark
						Boundary of River				
1	कपाली / 332	114	230	32'x40'	पक्का टीना का मकान		✓			अज्ञात
2	कपाली / 332	114	230	100 फीट (लम्बाई)	वाउड्री वॉल		✓			अज्ञात
3	कपाली / 332	114	230	160 फीट (लम्बाई)	वाउड्री वॉल		✓			अज्ञात
4	कपाली / 332	114	230	1550 फीट (लम्बाई)	वाउड्री वॉल		✓			समीम अखतर पि०-मो० सिद्धिक
5	कपाली / 332	476	1949	65 फीट (लम्बाई)	स्लैब का वाउड्री वॉल		✓			अज्ञात
6	कपाली / 332	476	1949	10'x12'	ऐस्बेस्टस मकान		✓			अज्ञात
7	कपाली / 332		1860		पक्का मकान				15 - 25 मीटर	अज्ञात
8	कपाली / 332	368	1875		वाउड्री				20 - 30 मीटर	अज्ञात
9	कपाली / 332	476	1949		वाउड्री वॉल				20 - 30 मीटर	अज्ञात
10	कपाली / 332	476	1949		ऐस्बेस्टस मकान				20 - 30 मीटर	अज्ञात

Kamakhya (M) Ltd.  
अज्ञात  
-व।म.स.म

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L.H.S of Downstream of Swarnrekha River										
Sl No.	Mouza /Thana no	Khat a No	Plot No	Area	Type of structure	Within Revenue Boundary of River	Up to 10m From Revenue Boundary	10-15m From Revenue Boundary	More than 15m From Revenue Boundary	Remark
1	डोबो / 331	102	1342		वाउड्री वॉल				15 - 20 मीटर	tata steel jusco
2	डोबो / 331	102	1354	100 फीट (लम्बाई)	स्लैब का वाउड्री वॉल		✓			अज्ञात
3	डोबो / 331	142	1377	150 फीट (लम्बाई)	टीना का चारदिवारी		✓			Aakash India Riviera
4	डोबो / 331	142	1378	620 फीट (लम्बाई)	टीना का चारदिवारी		✓			Aakash India Riviera
5	डोबो / 331	142 142 142 142	1374 1375 1376 1377 1378		बहुमंजिला भवन				18 - 25 मीटर	Aakash India Riviera

Kamdev  
सहस्रमित्र  
चाण्डन

(M.L.S.)

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-TRUE COPY-

## IN THE NATIONAL GREEN TRIBUNAL

ORIGINAL APPLICATION NO. 145 of 2023 (EZ)

**IN THE MATTER OF:**

Tribunal on Its Motion

Petitioner (s)  
Appellant (s)

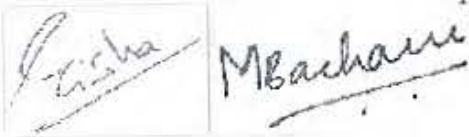
-VERSUS -

State of Jharkhand & Ors.

Respondent(s)  
Defendant (s)

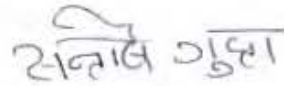
### VAKALATNAMA

I, Santosh Gupta, S/o Shri Laxman Prasad Gupta, aged about 47 years, resident of House No. 713, Hume Pipe, Indranagar, Near Karihar Lane, PO-Agrico, Jamshedpur, East Singhbhum, Jharkhand-831009, am the Chairman and the Authorized Signatory for the Indranagar, Kalyan Nagar, Basti Bachao Sangharsh Samiti, DEFENDANT / RESPONDENT/ PETITIONER /OPPOSITE PARTY, in the above application/ suit/appeal/petition/ reference do hereby appoint and return **Mansi Bachani/ Eisha Krishn/ Dr. B.P. Nilratna/ Saumitra Jaiswal/ / Shubham Upadhyay/ Gitanjali Sanyal/ Surya Gupta** Advocates of the National Green Tribunal, to act and appear for me/us in the above application/ suit/petition/appeal reference and on my/our behalf to conduct and prosecute or defend or with draw the same and all proceedings that may be taken in respect of any application connected with the same or any decree or order passed therein, including proceedings in taxation and application for Review to file and obtain return of documents and to deposit and receive money on my / our behalf in the Application/Suit/Petition/Appeal reference and application for Review, and to represent me/us and to take all necessary steps on my/our behalf in the above matter. I/We agree to ratify all acts done by the aforesaid advocate, in pursuance of this authority.



Accepted Identified By

Dated this the 21<sup>st</sup> day of August, 2024



Advocate.

(Petitioner (s) / Appellant (s)  
Respondent (s) / Defendant(s) / Opposite Party)

### MEMO OF APPEARANCE

To,

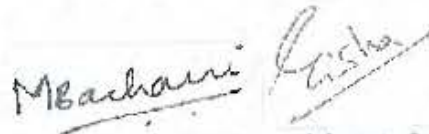
The Registrar,  
National Green Tribunal  
Eastern Bench, Kolkata

Sir,



Kindly enter my appearance in the above matter on behalf of the Petitioner / Appellant / Respondent.

Dated: 21.08.2024



Advocate for the  
Petitioner(s)/Appellant(s)/Respondent(s)

29, Nizamuddin East, Presidential Estate, (Lower Ground Floor), New Delhi-110013  
Tel : +91-11-40573181E-mail: eldflegal@gmail.com

## इन्द्रानगर, कल्याणनगर बस्ती बचाओ संघर्ष समिति जमशेदपुर

दिनांक : .....

### प्रस्ताव

आज दिनांक 20 अगस्त, 2024 दिन-मंगलवार को मुईयाँडीह क्षेत्र के अंतर्गत इन्द्रानगर, कल्याणनगर के बस्तीवासियों की बैठक बस्ती के अंदर सार्वजनिक स्थल पर हुई। बैठक की अध्यक्षता श्री संतोष गुप्ता ने किया।

बैठक में मुख्य रूप से सार्वजनिक भूमि अधिग्रहण 1956 की धारा 3 के अंतर्गत बस्तीवासियों को दी गई नोटिस के संबंध में चर्चा की गई और निर्णय लिया गया कि इस नोटिस में व्याप्त विसंगतियों के विरोध में राष्ट्रीय हरित अधिकार (एनजीटी) के समक्ष चल रहे मुकदमे में बस्तीवासी अपना पक्ष प्रस्तुत करे। यह निर्णय लिया गया कि बस्तीवासियों की ओर से इस संबंध में आवश्यक कार्रवाई हेतु श्री संतोष गुप्ता को अधिकृत किया जाए। श्री संतोष गुप्ता बस्तीवासियों की ओर से एनजीटी में चल रहे मुकदमे में बस्तीवासियों का पक्ष प्रस्तुत करने के लिए योग्य अधिवक्ता का चयन करने तथा बस्तीवासियों की ओर से हलफनामा दायर करने हेतु अधिकृत किया। बैठक में निम्नांकित बस्ती वासी उपस्थित हुये :

क्र०	नाम	पता	मोबाईल	हस्ताक्षर
1	श्री सत्येन्द्र सिंह	इन्द्रानगर	8789297846	Satyendra Singh
2	श्री अजीत सिंह	इन्द्रानगर	7261828371	अजीत सिंह
3	श्री दीपक कालिन्दी	इन्द्रानगर	7542938122	दीपक कालिन्दी
4	श्री भोला नाथ पाल	इन्द्रानगर	8757734703	भोला नाथ पाल
5	श्रीमती दुलारी देवी रजक	इन्द्रानगर	8936853336	दुलारी देवी
6	श्री सुबल विश्वास	इन्द्रानगर	7667027931	Subal Biswas
7	श्री अरुण साहु	इन्द्रानगर	7071464143	अरुण साहु
8	श्री गाजी महतो	इन्द्रानगर	9304600621	गाजी महतो
9	श्री अशोक गोप	इन्द्रानगर	6299297079	अशोक गोप
10	श्री शत्रुघ्न रजक	इन्द्रानगर	9304138036	शत्रुघ्न रजक
11	श्री समीर चन्द्र पोद्दार	इन्द्रानगर	6205995321	Samiir
12	श्री प्रभु साव	इन्द्रानगर	6204827896	प्रभु साव
13	श्री आनंद साहु	इन्द्रानगर	9229096395	आनंद साहु
14	श्री रंजीत सिंह	इन्द्रानगर	8092420739	Ranjit kr Singh
15	श्री रामु दत्ता	इन्द्रानगर	9608244091	रामु दत्ता

संतोष गुप्ता

संतोष गुप्ता  
अध्यक्ष

मोबाईल नं. 9931714500